

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

OA NO.933/88

DATE OF DECISION: 2.1.1992.

MRS. NANDI KUNWAR

...APPLICANT

VERSUS

UNION OF INDIA & OTHERS ...RESPONDENTS

CORAM:

THE HON'BLE MR. I.K. RASGOTRA, MEMBER (A)

THE HON'BLE MR. J.P. SHARMA, MEMBER (J)

FOR THE APPLICANT NONE

FOR THE RESPONDENTS MRS. AVNISH AHLAWAT, COUNSEL

O R D E R

Mrs. Avnish Ahlawat, learned counsel for the respondents referring to the reliefs prayed for in the Original Application submitted that the main relief prayed for is that the seniority list circulated vide memorandum dated 30th October, 1987 be quashed. The said seniority list was also subject matter of challenge in OA No.1862/87 Dr. Sita Ram Sharma vs. Lt. Governor Delhi & Others decided on 26.4.1989. In the said order the Tribunal has observed:-

"10. In view of the foregoing, we are of the opinion that the impugned seniority list dated 30.10.1987 has not been prepared in accordance with the observations and directions contained in our judgment. We, therefore, quash the said seniority list with the directions to the respondents that they should prepare a fresh seniority list in strict accordance with the observations and directions contained in our judgment dated 29.1.1987 and the observations hereinabove. Thereafter, the further

promotions to the post of Deputy Director should be made on the basis of the seniority list so prepared."

Thus the impugned seniority list has already been quashed and the present O.A. has accordingly become infructuous. The same is, therefore, dismissed as infructuous. A copy of this order may be sent to the learned counsel for the applicant.

J. P. Sharma
(J.P. SHARMA)
MEMBER(J)

2.1.1992.

I. K. Rasgotra
(I.K. RASGOTRA)
MEMBER(A)

2/1/92